Bhagat Phool Singh Mahila Vishwa Vidyalaya Khanpur Kalan Act, 2006

Act 31 of 2006

Keyword(s):
Employee, Institution, Principal, University

Amendment appended: 14 of 2012, 26 of 2012
PART-I

HARYANA GOVERNMENT

LEGISLATIVE DEPARTMENT

Notification

The 10th November, 2006

No. Lrg. 25/2006.--The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 5th October, 2006, and is hereby published for general information ——

HARYANA ACT NO. 31 OF 2006

BHAGAT PHOOL SINGH MAHILA VISHWAVIDYALAYA

KINANPUR KALAN ACT, 2006

An Act

to establish and incorporate a women university (teaching-cum-affiliating university) at Kinanpur Kalan; to facilitate and promote women in the field of higher education with special emphasis in emerging areas of Information Technology, Computer Education, Medical Sciences, Bio-technology, Environmental Studies, Technology and Management Studies, and also to achieve excellence in those and connected fields

Be it enacted by the Legislature of the State of Haryana in the Fifty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called Bhagat Phool Singh Mahila Vishwavidyalaya Kinanpur Kalan Act, 2006.

(2) It shall come into force at once.

2. In this Act and in all Statutes, Ordinances and Regulations made thereunder unless the context otherwise requires,—

(a) "college" means a college maintained by, or admitted to the privileges of, the University under this Act;

(b) "employee" means any person appointed by the University, and includes teachers and all other staff of the University;

(c) "Government" means the Government of the State of Haryana;

(d) "institute" means an academic institution, not being a college, maintained by, or admitted to the privileges of, the University;

(e) "principal" means the head of a college, and includes, when there is no principal, a vice principal duly appointed as such and in the absence of the principal or the vice principal the person, at the time being duly appointed to act as the principal;

(f) "recognised teachers" mean such persons as are approved by the University for the purpose of imparting instruction in a college or an institution admitted to the privileges of the University.
3. (1) There shall continue to be a body corporate by the name of Bhagat Phool Singh Mahila Vishwavidyalaya Khapur Kalan comprising the Chancellor and the Vice-Chancellor of the University, and the members of the Court, the Executive Council and the Academic Council and all persons as may hereafter become or be appointed as such officers or members, so long as they continue to hold such office or membership.

(2) The University shall have perpetual succession and a common seal with power to acquire, hold and dispose of property and to contract, sue or be sued.

3. (1) The limits of the area within which the University shall exercise its powers shall be such as the Government may, from time to time, by notification specify:

Provided that different areas may be specified for different colleges.

(2) Notwithstanding anything contained in any other law for the time being in force, any college situated within the limits of the area specified under sub-section (1) shall, with effect from the date as may be notified to the University, be deemed to be associated with, and admitted to privileges of the University, and shall cease to be associated in any way with any other University, and shall be notified for different colleges.

Provided that—

(i) any student of an college associated with, or admitted to, the University before the said date, who was studying for any degree or diploma examination of that University, shall be permitted to complete her course in preparation thereof and the University shall hold for such student, examinations in accordance with the curriculum of such course in that University for such period as may be prescribed by the Statutes, Ordinance or Regulations;
(ii) any such student may, until any such examination by the University, be admitted to the examination of another University and be conferred the degree, diploma or any other privilege of that University for which she or he qualifies on the result of such examination.
5. (1) Notwithstanding anything contained in this Act or any other Act, or for the time being in force, no person or institution, other than the University, shall confer, grant or issue or hold himself or itself out as entitled to confer, grant or issue any degree, diploma or certificate in the specified areas of knowledge or skill within the territorial jurisdiction of the University which is identical with or is a colourable imitation of any degree, diploma or certificate conferred, granted or issued by the University.

(2) Contravention of the provisions of sub-section (1) shall be a cognizable offence punishable with imprisonment not exceeding three years or with a fine not exceeding ten thousand rupees or with both.

(3) Where an offence under this section has been committed by an institution, every person in charge of, and responsible to, the institution for the conduct of its business, at the time of the commission of the offence, shall be deemed to be guilty of the offence and shall be liable to be proceeded against as per the University rules.

(4) Notwithstanding anything contained in sub-section (3), where an offence under this section has been committed by an institution and it is proved that the offence has been committed with the consent or connivance, or that the commission of the offence is attributable to any neglect on the part of any partner, director, manager, secretary or other officer of the institution, such partner, director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation. — For the purpose of this section “institution” means any body corporate and includes a firm or other association of individuals.

6. The University shall exercise the following powers and perform the following functions, namely: —

(a) to provide for research and instruction in such branches of learning as the University may think fit and to take such steps as it considers necessary for the advancement of learning and dissemination of knowledge;

(b) to hold examinations and grant such degrees, diplomas and other academic distinctions or titles to persons as may be laid down in the Statutes, Ordinances or Regulations;

(c) to confer honorary degrees or other distinctions on approved persons in the manner laid down in the Statutes;

(d) to institute prizes, medals, research studentships, exhibitions and fellowships;

(e) to receive gifts, donations or benefactions from the Government.
and to receive gifts, donations, and transfers of movable or
immoveable property from transfers, donors, testators, as the
case may be, and to confer such or specified with the donations
so received for the welfare of the University;

(f) to institute principalships, professorships, readerships,
lectureships, and to create other posts of any description
required by the University and to appoint persons to such posts;

(g) to co-operate with educational and other institutions in India
and abroad having objectives similar to those of the University
in such manner as may be conducive to their common goals;

(h) to provide instructions, including correspondence and such
other courses, to such persons as are not members of the
University, as it may determine;

(i) to recognise persons for imparting instructions in any college or
institutions admitted to the privileges of the University;

(j) to maintain colleges located within the limits of the area referred
to in sub-section (1) of section 4 or subject to the provisions of
sub-section (2) of that section, admit to its privileges colleges
not maintained by the University but located within the said
area and to withdraw the same;

(k) to declare a college, an institution, or a department as autonomous
college or institution or department, as the case may be;

(l) to borrow, with the approval of the Government, on the security
of the property of the University, money for the purposes of the
University;

(m) to supervise, control, and regulate the residence, conduct, and
discipline of the students of the University and of colleges or
institutions within the jurisdiction of the University;

(n) to deal with any property belonging to, or vested in, the
University, in such manner as the University may deem to
advancing the objects of the University;

(o) to assess the needs of the State and country in terms of subject
fields of specialization, levels of education and training
non-power both on short and long term basis and to initiate
necessary programmes to meet those needs;

(p) to organize advanced studies and research programmes based
on a deep understanding of the trends in such branches of learn
as the University may think fit;

(q) to promote research, design and developmental activities.
have a relevance to social needs and the development programmes of the State;

(v) to initiate measures to enlist the co-operation of industries and Government employees to provide complementary facilities;

(vi) to provide for continuous experimentation in imparting knowledge, organization of training and preparation of textbooks and other instructional materials;

(vii) to arrange for progressive introduction of continuous evaluation and re-orientation of the subjects in educational measurement;

(viii) to further entrepreneurial ability among its students;

(ix) to educate the public with regard to the requirement of, and opportunities for the advancement of learning and dissemination of knowledge;

(x) to make special arrangements for the education of students and the students belonging to weaker sections of the society, in particular Scheduled Castes and Scheduled Tribes as the University may consider desirable;

(xi) to frame Statutes, Ordnances or Regulations and alter, modify or rescind the same for all or any of the aforesaid purposes; and

(xii) to do all such things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.

7. The University shall be open to all women irrespective of race, creed, sex or class; and no test or condition shall be imposed as to religion, belief or preference in admitting or appointing members, students, teachers, workers, or in any other connection whatsoever and no benefaction shall be accepted which in the opinion of the authorities of the University involves conditions or obligations opposed to the spirit and objectives of this provision.

Provided that nothing contained in this section shall be deemed to prevent the University from making any special provisions in respect of weaker sections of the society and in particular Scheduled Castes and Scheduled Tribes.

8. All teaching in the University shall be conducted by and in the name of the University, in accordance with the Statutes, Ordnances and Regulations made in this behalf.

9. The following shall be the officers of the University namely:

(i) the Chancellor;

(ii) the Vice-Chancellor;

(iii) the Registrar; and

(iv) such other persons in the service of the University as may be declared by the Statutes to be Officers of the University.
10. (1) The Governor of Haryana by virtue of his office shall be
Chancellor of the University.

(2) The Chancellor shall be the head of the University.

(3) The Chancellor shall, if present, preside over the convocation
of the University for conferring degrees and meetings of the Court.

(4) The Chancellor shall have the right—

(i) to cause an inspection to be made, by such person
persons as he may direct, of the University, its buildings,
laboratories and equipment and of any college,
institution maintained by the University and also of
examinations, teaching and other work conducted or
by the University; and

(ii) to cause an inquiry to be made in like manner in respect
any matter connected with the administration of the
any matter connected with the administration of any
matter connected with the administration of any
matter connected with the administration of any

(5) The Chancellor shall, in every case, give notice to the University
of his intention to cause an inspection or inquiry to be made and on
receipt of such notice, the University shall have the right to make such representations to
the Chancellor as it may consider necessary.

(6) After considering the representation, if any, made by
the University, the Chancellor may cause to be made such inspection or inquiry
referred to in sub-section (4).

(7) Where any inspection or inquiry has been caused to be made
the University shall be entitled to appoint a representative to
the University shall be entitled to appoint a representative to
the University shall be entitled to appoint a representative to
the University shall be entitled to appoint a representative to

(8) The Chancellor may, if the inspection or inquiry is not
respect of the University or any college or institution maintained by it, at
the request of the Vice-Chancellor with reference to the result of such inspection or inquiry,
the Vice-Chancellor shall communicate to the Executive Council the result
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(9) The Executive Council shall communicate through the
Chancellor to the Chancellor such action, if any, as it proposes to take
taken upon the result of such inspection or inquiry.

(10) Where the Executive Council does not, within a reasonable
time, take action to the satisfaction of the Chancellor, the Chancellor, by
considering any explanation furnished or representation made by the
Council, issue such directions as he may think fit and the Executive Council
comply with such directions.
Provided that before making any such order, he shall call upon the University to show cause why such an order should not be made, and if any cause shown within a reasonable time, he shall consider the same.

(12) The Chancellor may, at any time, require or direct the University to act in conformity with the provisions of this Act and the Statutes. Ordinances and Regulations made thereunder.

(13) The powers exercised by the Chancellor under sub-sections (11) and (12) shall not be called in question in any civil court.

(14) Any employee of the University who is aggrieved by the decision of the Executive Council or the Vice-Chancellor in respect of any disciplinary action taken against him, may address a memorial to the Chancellor in such manner as may be prescribed by Statutes and the decision of the Chancellor shall be final.

(15) The Chancellor shall have such other powers as may be prescribed by the Statutes.

II. (1) The Government shall constitute a Selection Committee consisting of one nominee of the Chancellor and two nominees of the Executive Council, which shall prepare a panel of at least three names, in alphabetical order, from which the Chancellor shall appoint the Vice-Chancellor, on the advice of the Government. The terms and conditions of service of the Vice-Chancellor, shall be determined by the Chancellor, on the advice of the Government.

(2) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice, and remove the Vice-Chancellor from office, if she is found on such inquiry, to be a person unwise or unfit to be continued in such office.

(3) The Vice-Chancellor shall hold office for a period of three years which may be renewed for not more than one term.

Provided that no person shall be appointed to, or continue in, the office of the Vice-Chancellor if she has attained the age of sixty-five years.

(4) If the Vice-Chancellor is unable to perform her duties owing to temporary incapacity on account of illness or for any other reason, or the office of the Vice-Chancellor falls vacant due to death, resignation or otherwise, the Chancellor may make arrangements for the performance of duties of the Vice-Chancellor until the existing Vice-Chancellor is able to resume her office or until a regular Vice-Chancellor is appointed, as the case may be.
(6) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary in any matter, exercise any power conferred on any authority of the University by or under this Act, except in the matters involving creation or abolition of a Faculty, Department, or post, the matter involving appointment or removal of an employee:

Provided that the Vice-Chancellor before exercising powers under this section shall record in writing the reasons, why the matter cannot wait till the next meeting of the authority concerned:

Provided further that if the authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Chancellor whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent to the Executive Council within one month from the date on which decision on such action is communicated to him and thereafter the Executive Council may confirm, modify or reverse the decision taken by the Vice-Chancellor. The employee shall be informed that the action has been taken under emergency powers.

(7) The Vice-Chancellor shall exercise such other powers as may be prescribed by the Statutes or Ordinances.

12. (1) The Registar shall be appointed by the Chancellor on the advice of the Government.

(2) The Registrar shall be the Chief Administrative Officer of the University. She shall work directly under the superintendence, direction and control of the Vice-Chancellor.

13. The manner of appointment and powers and duties of other officers of the University shall be such as may be prescribed by the Statutes.

14. Notwithstanding anything contained in this Act, the University shall not create any teaching and non-teaching post or revise the pay scale of teaching and non-teaching employees without obtaining the prior approval of the Government.
15. The following shall be the authorities of the University, namely:

(i) the Court;
(ii) the Executive Council;
(iii) the Academic Council;
(iv) the Finance Committee;
(v) the Faculties;
(vi) the Academic Planning Board; and
(vii) such other authorities as may be declared by the Statutes to be the authorities of the University:

Provided that all members of the above authorities shall be women except in cases of ex-officio members.

16. (1) The constitution of the Court, and the term of office of its members, shall be prescribed by the Statutes.

(2) Subject to the provisions of this Act, the Court shall have the following powers and functions, namely:

(a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;
(b) to consider and pass resolution on the annual report, annual budget and the annual accounts of the University and on the audit report of such accounts;
(c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and
(d) to perform such other functions as may be prescribed by the Statutes.

17. (1) The Executive Council shall be the principal executive body of the University.

(2) The constitution of the Executive Council, the term of office of its members and its powers and duties shall be such as may be prescribed by the Statutes.

18. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and rules, co-ordinate and exercise general supervision over all academic aspects of the University.

(2) The constitution of the Academic Council, the term of office of its members and its powers and duties shall be such as may be prescribed by the Statutes.
19. The constitution and functions of the authorities shall be such as may be prescribed by the Statutes.

20. The constitution of the Finance Committee, the term of office of its members, and its powers and duties shall be such as may be prescribed by the Statutes.

21. The constitution and functions of the Academic Planning Board shall be such as may be prescribed by the Statutes.

22. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:

(a) the constitution, powers and functions of the authorities and other bodies of the University as may be constituted from time to time;

(b) the classification, mode of appointment, powers and duties of the teachers and the officers of the University;

(c) the conditions of the service including provision for pensions, provident fund or insurance scheme for the benefit of the employees of the University;

(d) the conferment of honorary degrees;

(e) the establishment and addition of faculties and departments;

(f) the institution of fellowships, scholarships, student exhibitions, medals and prizes;

(g) the maintenance of discipline among the students;

(h) the conditions under which colleges and institutions may be admitted to the privileges of the University and the withdrawal of the same;

(i) the delegation of powers vested in the authorities of officers of the University; and

(j) all other matters which by this Act, are to be or may be provided for, by the Statutes.

23. (1) On the commencement of this Act, the Statutes of the University shall be those as set out in the Schedule.

Provided that the authorities of the University constituted under the Statutes in force at commencement of this Act may continue to exercise all the powers and perform all the functions under this Act till such authorities are constituted in terms of the Statutes set out in the Schedule referred to above.

(2) The Government or the Executive Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes, in such manner hereafter provided in this section.
Provided that the Executive Council shall not make, amend or repeal any Statute affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed changes, and any opinion so expressed shall be considered by the Executive Council.

(3) The Academic Council may propose to the Executive Council a Statute or an amendment of any Statute relating to academic matters for consideration by the Executive Council.

(4) Every new Statute or addition to the Statute or any amendment or repeal of a statute shall require the approval of the Chancellor who may approve, disapprove or remit it for further consideration. A Statute passed by the Government or the Executive Council shall have no validity until it has been assented to by the Chancellor.

(5) Notwithstanding anything contained in the foregoing subsections, the Chancellor, either suo motu or on the advice of the Government, may direct the Executive Council, to make, amend or repeal the Statutes in respect of any matter specified by him and if the Executive Council fails to implement such direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council for its inability to comply with such direction, make, amend or repeal the Statutes accordingly.

24. Subject to the provisions of this Act and the Statutes, the Ordinances may provide for all or any of the following matters, namely:

(a) the admission of students to the University and the enrolment as such;
(b) the admission to the examinations, degrees and diplomas of the University and further to make progressively the fee structure so flexible that the courses could become self-financing to the extent possible;
(c) the conditions under which students shall be admitted to the degree or diploma courses and to the examinations of the University and the eligibility for such degrees and diplomas;
(d) the fees to be charged for courses of study in the University and for admission to the examinations, degrees and diplomas of the University; and further to make progressively the fee structure so flexible that the courses could become self-financing to the extent possible;
(e) the conditions of the award of fellowships, studentships, exhibitions, medals and prizes.
25. (1) The Ordinances shall be made, amended, repealed or added to by the Executive Council.

Provided that no Ordinance shall be made--

(i) affecting the admission or enrolment of students, or prescribing examinations to be recognized as equivalent to the University examinations; and

(ii) affecting the conditions, mode of appointment or duties of examiners or the conduct or standard of examination or any course of study, unless the draft of such an Ordinance has been proposed by the Academic Council.

(2) The Executive Council may refer to the Academic Council for reconsideration, either in whole or in part, any draft proposed by the Academic Council under sub-section (1) along with its suggestions:

Provided that the Executive Council shall not amend the draft proposed by the Academic Council itself. It may, however, reject such draft when submitted to it by the Academic Council for the second time.

(3) All Ordinances made by the Executive Council shall have effect from such date as it may direct and every Ordinance made shall be communicated as soon as may be to the Chancellor.

26. (1) The authorities of the University may make Regulations consistent with this Act, the Statutes and the Ordinances:

(a) laying down the procedure to be observed at their meetings; and

(b) providing for all matters which by this Act, the Statutes and the Ordinances are to be prescribed by Regulations.

(2) Every authority of the University shall make Regulations providing for giving of notice to the members of such authority of the dates of meetings and of the business to be considered at meetings and for the keeping of a record of the proceedings of the meetings.

27. The annual report of the University giving details of its programme, policies and finances, amendments of Statutes and Ordinances made during the year under report, shall be prepared under the directions of the Executive Council.
shall be submitted to the Court on or after such date as may be prescribed by

28. (1) The annual accounts and the balance-sheet of the University shall be prepared under the directions of the Executive Council and shall once a year and at intervals of not more than fifteen months be audited by the

29. (1) Every salaried officer and teacher, except the Vice-Chancellor, shall be appointed under a written contract, which shall be lodged with the University and any dispute arising out of a contract between the University and any of the officers or teachers shall, at the request of the teacher or teacher concerned in the instance of the University, be referred to a Tribunal of arbitration consisting of one member appointed by the Executive Council, one member chosen by the officer or teacher concerned and one nominee of the Chancellor. Decision of the majority of the members of the Tribunal shall be final and no appeal shall lie in any civil court in respect of the matter decided by the Tribunal.

30. (1) The University shall institute, for the benefit of its officers, teachers and other employees, such pension, provident fund and insurance fund as may deem fit.

31. No act done, or proceeding taken, under this Act by any authority or body of the University shall be invalid merely on the ground—

(a) of any vacancy or defect in the constitution of the authority or body; or

(b) of any defect or irregularity in election, nomination or appointment of a person acting as a member thereof; or

(c) of any defect or irregularity in such act or proceeding, not affecting the merits of the case.

Annual account.

Conditions of service of officers and teachers.

Pension, provident fund and insurance fund.

Vacancy not to invalidate proceedings.
32. If any difficulty arises with respect to the establishment or powers to remove, suspend, or otherwise in any manner affect the provisions of any law for the time being in force, the University shall be the final authority to decide the same.

33. (1) The provisions of this Act shall be binding on all persons and shall be deemed to have been done in pursuance of the provisions of this Act, the Statutes, Regulations, and Ordinances of the University.

34. The provisions of this Act shall be deemed to be a law made by the Legislature of the State for the time being in force and shall be construed accordingly.

35. This Act shall be subject to the provisions of the State Legislature and the University Act, and any words or expressions used in this Act shall, in so far as they are not repugnant to the provisions of the State Legislature and the University Act, have the same meaning as they have in the State Legislature and the University Act.

36. No suit, civil or criminal, shall be brought against the Governor, the President, or any other person appointed by the Governor, if any such suit is founded on any act or thing done in pursuance of the provisions of this Act.

37. The appointment of the Governor shall be subject to the provisions of this Act, the Statutes, Regulations, and Ordinances of the University, and any words or expressions used in this Act shall, in so far as they are not repugnant to the provisions of the Statutes, Regulations, and Ordinances of the University, have the same meaning as they have in the Statutes, Regulations, and Ordinances of the University.

38. No suit, civil or criminal, shall be brought against the Governor, the President, or any other person appointed by the Governor, if any such suit is founded on any act or thing done in pursuance of the provisions of this Act, the Statutes, Regulations, and Ordinances of the University, and any words or expressions used in this Act shall, in so far as they are not repugnant to the provisions of the Statutes, Regulations, and Ordinances of the University, have the same meaning as they have in the Statutes, Regulations, and Ordinances of the University.
THE SCHEDULE

Statutes of Bharat Prasad (Mobin Viroon Vidyutarya, Khairpur Kisen)

Section 23 (1)

1. (i) The Vice-Chancellor shall be ex-officio Chairman of the Executive Council, the Academic Council and the Finance Committee, and shall, in the absence of the Chancellor, preside over the convocations of the University held for conferring degrees and over the meetings of the Court. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote thereat, unless she is a member of such authority or body.

(ii) It shall be the duty of the Vice-Chancellor to see that the provisions of the Act, the Statutes, the Ordinances and the Regulations are duly observed and shall take all necessary steps to ensure such observance.

(iii) The Vice-Chancellor shall have the power to convene or cause to be convened meetings of the Court, the Executive Council, the Academic Council and the Finance Committee and any other authority or body of the University.

(iv) The Vice-Chancellor shall exercise general control over the affairs of the University and shall give effect to the decisions of the authorities of the University.

(v) The decision of the Vice-Chancellor regarding an inquiry for nomination to the various authorities or bodies of the University shall be final.

2. (i) The Registrar shall be ex-officio Secretary of the Executive Council and Faculties but shall not be deemed to be a member of any of these authorities, and shall be ex-officio Member-Secretary of the Court and the Academic Council.

(ii) When the office of the Registrar is vacant or when the Registrar is by reason of illness, or any other cause is unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint temporarily for the purpose till the regular appointment is made by the Chancellor on the advice of Government.

(iii) It shall be the duty of the Registrar—

(a) to be the custodian of the records, common seals and such other property of the University as the Vice-Chancellor shall commit to her charge;
(b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Faculties and of any committee appointed by any authority of the University;

c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Faculties and any committee appointed by the authorities of the University;

d) to conduct the official correspondence of the Court, the Executive Council, the Academic Council and the Faculties,

e) to supply to the Chancellor copies of the agenda, the minutes of the meetings of the authorities of the University as soon as they are issued;

(f) to perform such other duties as may, from time to time, be assigned to her by the Vice-Chancellor.

(iv) The Registrar shall have power to administer warning or to impose the penalty of cease to withholding of increments upon such of the employee, excluding teachers of the University and the academic staff, as may be specified in the orders of the Executive Council and to suspend them pending enquiry:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(v) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (iv).

(vi) In case the inquiry discloses that a punishment, beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor along with her recommendations:

Provided that an appeal shall lie to the Executive Council against an order of the Vice-Chancellor imposing any penalty.

(vii) The Registrar shall be the authorised officer to enter into agreements, sign documents and authenticate records on behalf of University and shall act in such capacity when the appropriate authority of the University has taken a decision in the matter. The Registrar shall also exercise such other powers and perform such other duties as may be prescribed by Statutes or the Ordinances.
3. The following persons in the service of the University are also declared to be officers of the University, namely:

(a) Proctor;
(b) Chief Warden;
(c) Dean of Students’ Welfare, if any;
(d) Dean, Academic Affairs;
(e) Dean of Colleges;
(f) Librarian;
(g) Controller of Examination;
(h) Finance Officer;

Provided that all the officers shall be women.

4. The Proctor, the Chief Warden, the Dean of Students’ Welfare, Dean Academic Affairs shall be appointed by the Executive Council, on the recommendations of the Vice-Chancellor, from amongst the teachers of the University, who shall not be below the rank of Professor on such terms and conditions as the Vice-Chancellor may recommend to the Executive Council:

Provided that the term of Dean, Academic Affairs shall be two years renewable by another one year, if deemed proper, by the Executive Council, on the recommendations of the Vice-Chancellor.

5. The Dean of Colleges, if any, shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council, on the recommendations of Vice-Chancellor, on such terms and conditions as may be prescribed by the Statutes. She shall discharge such duties as may be assigned to her by the Vice-Chancellor from time to time.

6. (1) The Finance officer shall be a whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of the Selection Committee, on such terms and conditions as may be prescribed by the Statutes.

(2) The Finance Officer shall be ex-officio Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(3) When the office of the Finance Officer is vacant or when the Finance Officer is by reason of illness or any other cause unable to perform the duties of her office, the duties of the officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) The Finance Officer shall—

(a) exercise general supervision over the funds of the University and shall advise it as regards its financial policy; and
(b) perform such other functions as may be assigned to him by the Executive Council or as may be prescribed by the Statutes.

(5) Subject to the control of the Executive Council, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property;

(b) ensure that the limits fixed by the Finance Committee for recurrent and non-recurrent expenditure for a year are not exceeded and that all money are expended on the purchase for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts of the budget of the University and for their presentation to the Executive Council;

(d) keep a constant watch on the state of the cash and bank balances and on the state of investments;

(e) watch the progress of the collection of revenue and assess on the method of collection to be employed;

(f) ensure that the registers of buildings, land, furniture, equipment are maintained up-to-date and that the checking of equipment and other connected materials in all offices, special centres, specialized laboratories, colleges and institutions maintained by the University are conducted;

(g) bring to the notice of the Vice-Chancellor any unauthorized expenditure and other financial irregularities and suggest action to be taken against the person responsible for it;

(h) call for from any officer, centre, laboratory, college or institution maintained by the University, any information or returns that she may consider necessary for the performance of her duties.

(6) The receipt of the Finance Officer or of the person specially authorized in this behalf by the Executive Council for any money paid to the University shall be sufficient discharge for the payment of such money.
(ii) It shall be the duty of the Controller of Examinations—
(a) to conduct examinations in a disciplined and efficient manner;
(b) to arrange for the setting of papers with strict regard of secrecy;
(c) to arrange for the evaluation of answer-sheets in accordance with the planned time schedule for results;
(d) to constantly review the system of examinations in order to enhance the level of impartiality and objectivity with a view to making it better instrument for assessing the attainments of students;
(e) any other matter connected with the system of examinations which may, from time to time, be assigned to her by the Vice-Chancellor.

8. The Librarian shall be whole-time salaried officer of the University and shall be appointed by the Executive Council on the recommendations of the Establishment Committee on such terms and conditions as may be prescribed by the Executive Council.

9. (1) The Court shall consist of the following members, namely:—
(a) Ex. Officio members—
(i) The Chancellor,
(ii) The Vice-Chancellor;
(iii) The Secretary to Government, Haryana. Finance Department, or in his absence, his nominee not below the rank of Joint Secretary;
(iv) The Secretary to Government, Haryana, Education Department or in his absence, his nominee not below the rank of the Joint Secretary;
(v) Director, Higher Education or in his absence Joint Director Colleges;
(vi) Director General Health Services or his nominee not below the rank of Joint Director;
(vii) The Director, Technical Education, Haryana;
(viii) The Dean of Faculties;
(ix) The Dean of Colleges;
(x) The Registrar.
(xii) Dean of Students' Welfare, if any;
(xiii) The Controller of Examinations;
(xiv) Dean of Academic Affairs;
(xv) Librarian;
(xvi) Finance Officer

(b) Other members—

(i) two women to be elected by the Haryana Legislative Assembly from amongst its members;
(ii) professors of the University not exceeding ten, on the basis of seniority by rotation;
(iii) five teachers to be elected from amongst the readers and lecturers of the University of whom at least two shall be readers:
(iv) one principal from the colleges of education admitted to the privileges of the University, on the basis of seniority by rotation;
(v) one principal to be elected from amongst themselves by the principals holding their posts in substantive capacity in colleges, other than colleges of education, included in each of the four zones to be demarcated by the Vice-Chancellor;
(vi) four teachers other than principals to be elected from amongst themselves by the teachers holding their posts in a substantive capacity in colleges included in each of the four zones to be demarcated by the Vice-Chancellor;

Provided that not more than one teacher under this sub-clause, shall belong to any one college;

(vii) secretary, Bhagat Phool Singh Mahila Vishwavidyalaya, Khapar Kalan Students' Union and two secretaries to be elected from amongst themselves by secretaries of the Students' Union in Women Colleges for the period from the date of election till 31st May of the academic year;

(viii) fifteen representatives (ten from amongst eminent academicians and five representatives from industry, commerce, medicine, engineering etc.) to be nominated by the Chancellor for a term of three years;
(vi) one of the principals of colleges maintained by the University, by rotation for a term of three years;

(x) two persons elected from amongst themselves by the representatives of the managements of non-Government colleges. The representatives of the managements shall be from amongst the members of the concerned managements.

(c) The Registrar shall be the Member-Secretary of the Court:

Provided that no salaried servant of the University, including its allied institutions, shall be eligible for election or nomination under any of the preceding sub-clauses except sub-clauses (ii) to (vi) and (x) and that if any person elected or nominated under any of the preceding sub-clauses except sub-clauses (ii) to (vi) and (x) is subsequently appointed to any salaried post in the University or its allied institutions, he shall cease to be a member of the Court:

Provided further that no person shall be eligible for nomination or election to the Court except under sub-clause (viii) unless he has attained the age of twenty-five years.

(2) Save as otherwise expressly provided, the members of the Court, other than ex-officio members, shall hold office for a term of two years.

(3) At all meetings of the Court two-fifths of the members shall form a quorum.

(4) If the required number of members for purposes of quorum is not present within half-an-hour after the appointed time of the meeting, the meeting shall not be held and the Registrar shall make a record of that fact.

(5) The method of election shall be by simple majority voting by ballot and the elections shall be conducted in accordance with the rules framed by the Vice-Chancellor.

10. (1) The Court shall meet at least once a year on a date to be fixed by the Vice-Chancellor.

(2) A special meeting of the Court may be convened at any time, by the Chancellor, the Vice-Chancellor or on a written request by one-third of its members.
3. (1) The Executive Council shall consist of the following persons, namely:—

I. Ex-officio members—

(i) The Vice-Chancellor;

(ii) The Secretary to Government, Haryana, Finance Department, or in his absence, his nominee not below the rank of Joint Secretary;

(iii) The Secretary to Government, Haryana, Education Department, or in his absence, his nominee not below the rank of the Director, Higher Education/ Joint Secretary;

(iv) The Secretary to Government, Haryana, Technical Education Department, or in his absence, his nominee, not below the rank of the Director, Technical Education/ Joint Secretary;

(v) The Secretary to Government, Haryana, Health Department, or in his absence, his nominee not below the rank of Director-General/ Joint Secretary.

II. Other members—

(a) Five Deans of the Faculties one from each of the following categories:—

(i) Dean, Faculty of Science;

(ii) Dean, Faculty of Commerce and Management/ Social Sciences, by rotation;

(iii) Dean, Faculty of Arts and Languages and Law, by rotation;

(iv) Dean, Faculty of Indic Studies and Education, by rotation;

(v) Dean, Faculties of Engineering and Technology, Ayurvedic Medicine and Medical and Dental Sciences, by rotation;

(b) two principals (other than the Deans of the Faculties) of women colleges, by rotation, on the basis of seniority;

(c) one teacher (other than a principal) of a college elected by the members of the Court from among themselves;

(d) one out of the professors of the University Teaching departments other than Deans under sub-clause (a), by rotation for one year, on the basis of seniority;
In the Executive Council, two teachers of the University teaching the relevant subjects other than the professor shall be elected from amongst themselves out of whom at least one shall be reader;

(4) Four persons as the Chancellor's nominee from amongst distinguished educations of national or international eminence or distinguished serving/retired civil servants.

(2) The Registrar shall be ex-officio Secretary of the Executive Council.

(3) Two-fifths of the members shall form a quorum.

(4) Save as otherwise expressly provided, the members of the Executive Council, other than ex-officio members, shall hold office for a term of two years.

(5) Any member who ceases to hold the qualifications by virtue of which he was elected or nominated as member to the Executive Council shall cease to be a member thereof.

12. Any decision of the Executive Council in the matters involving additional financial liability and those relating to the annual budget of the University shall hold good only if at least one representative of the Government is present at the time of taking such decision and has consented to that decision.

13. The Executive Council shall exercise the following powers, namely:

(a) to hold, control and administer the revenue, property and funds of the University;

(b) to create teaching and academic posts, to determine the number and emoluments of such posts and to define the duties and conditions of service of professors, readers, lecturers and other academic staff and principals of colleges and institutions maintained by the University:

Provided that in the matters of creation of new posts involving additional financial liability shall hold good only if the representative of the Government, i.e. Finance Secretary or in his absence his representative; or Education Secretary or in his absence his representative, is present at the time of taking such decision and has consented to that decision:

Provided further that in case the Government representative from the Finance/Education Department is not present in two consecutive meetings even after the proper notice, then the Executive Council may approve of the proposal regarding creation of posts:

Provided further that in respect of the number, qualifications and the emoluments of teachers and academic staff, the Executive
Council shall take action after consideration of the recommendations of the Academic Council and the Finance Committee.

(c) to appoint professors, readers, lecturers, other academic staff and principals of women colleges and institutions maintained by the University, on the recommendations of the Selection Committees constituted for the purpose and to fill in temporary vacancies therein;

(d) to create administrative, ministerial and other posts and to make appointments therein, in the manner prescribed by the Statutes;

(e) to manage and regulate the finances: accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents as it may think fit;

(f) to invest any money belonging to the University including any unapplied income in such stocks, bonds, shares or securities as it shall, from time to time, think fit or in the purchase of immovable property in India with the like powers of varying such investments from time to time;

(g) to transfer or accept transfer of any movable and immovable property on behalf of the University;

(h) to provide buildings, premises, furniture and apparatus and other means needed, for carrying on the work of the University;

(i) to select a common seal for the University;

(j) to delegate any of its powers to the Vice-Chancellor, the Registrar or such other employee or authority of the University or to a committee appointed by it, as it may deem fit

(k) to enter into, vary, carry out, or cancel contracts on behalf of the University;

(l) to make, amend or repeal the Statutes;

(m) to make decisions regarding maintenance of discipline among students;

(n) to exercise such other powers and perform such other duties as may be conferred or imposed on the Executive Council by the Act or the Statutes or the Ordinances; and

(o) to exercise all powers of the University not otherwise provided for by the Act, the Statutes, or the Ordinances.
3. The Academic Council shall consist of the following persons:

I. Ex-officio members —
   (i) The Vice-Chancellor;
   (ii) The Director, Higher Education, Haryana or in his absence the Joint Director (Colleges), Haryana;
   (iii) The Registrar;
   (iv) The Deans of Faculties;
   (v) The Deans of the Students’ Welfare, if any;
   (vi) The Dean, Academic Affairs;
   (vii) The Dean of Colleges;
   (viii) The Chairpersons of the Departments;
   (ix) The Chief Warden of University Hostels;
   (x) The Proctor;
   (xi) The Controller of Examinations, if any;
   (xii) Librarian of the University Library;
   (xiii) One out of the principals of colleges maintained by the University, by rotation, provided that she is not a member of the Executive Council;
   (xiv) Professor(s) Emeritus appointed by the University; Emeritus Fellow appointed by the University Grants Commission (but without having right to vote or seek election).

II. Other members —
   (i) one professor appointed by the University from each Department, by rotation, on the basis of seniority;
   (ii) one University reader from each faculty, by rotation, on the basis of seniority;
   (iii) one University lecturer from each faculty, by rotation, on the basis of seniority;
   (iv) one principal and three teachers to be elected from amongst themselves by the principals and teachers respectively, holding their posts in substantive capacity in the colleges included in each of the constituencies mentioned below —
      (a) Government Colleges for Women, other than the Women Colleges of Education;
15. (1) The Academic Council shall exercise the following powers, namely:

(a) to exercise general supervision over the academic policies of the University and to give directions regarding methods of instruction, co-operative teaching among colleges and institutions, evaluation of research or improvements in academic standards;

(b) to consider matters of general academic interest either on its own initiatives or on a reference by the Chancellor, i.e.
Vice-Chancellor, the Executive Council or a faculty and to take appropriate action thereon;

(c) to recommend to the Executive Council, the creation and abolition of teaching posts;

(d) to prescribe syllabi and courses of study for various examinations on the recommendations of the faculties;

(e) to frame such regulations consistent with the Statutes and Ordinances regarding the academic functions of the University, discipline, residence, admissions, awards of fellowships, scholarships, medals and prizes, fee remissions, corporate life and attendance; and

(f) to exercise such other powers and perform such other duties as may be conferred or assigned to Academic Council by this Act, the Statutes, or the Ordinances.

12) All decisions of the Academic Council concerning syllabi, courses of Fee and the conducting of examinations in so far as they are not provided for in the Statutes and Ordinances, shall be final.

16. (1) The Finance Committee shall consist of the following persons:

(I) Ex-officio members—

(a) the Vice-Chancellor (Chairperson);

(b) the Secretary to Government, Haryana, Finance Department, or in his absence, his nominee not below the rank of Joint Secretary;

(c) the Secretary to Government, Haryana, Education Department, or in his absence, his nominee not below the rank of the Director, Higher Education Joint Secretary;

(d) the Secretary to Government, Haryana, Technical Education Department or in his absence, his nominee not below the rank of the Director, Technical Education Joint Secretary;

(II) Other members—

(a) one outside member having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(b) two Deans of Faculties to be nominated by the Vice-Chancellor.

(2) The Registrar shall be the Member-Secretary of the Committee.
(3) Nominated members of the Finance Committee shall hold office for a term of two years.

(4) Three members, out of whom at least one member shall be Government nominee, shall form the quorum.

17. (1) The Finance Committee shall examine the accounts and scrutinize the proposals for expenditure and shall submit the annual budget to the Executive Council for approval. No expenditure in the budget shall be incurred by the University without the prior approval of the Finance Committee which shall fix limits for the total recurrent and non-recurring expenditure for the year based on the resources and the income of the University. No expenditure shall be incurred by the University in excess of the limits so fixed.

(2) It shall examine and recommend to the Executive Council the creation of teaching and other posts.

(3) The annual accounts and the official estimate of the University shall be laid before the Finance Committee for its consideration and comments thereon and thereafter submitted to the Executive Council for approval.

18. There shall be the following Faculties, namely:

(1) Faculty of Arts and Languages.
(2) Faculty of Science.
(3) Faculty of Social Sciences.
(4) Faculty of Life Sciences.
(5) Faculty of Education.
(6) Faculty of Physical Education.
(7) Faculty of Indic Studies.
(8) Faculty of Engineering and Technology.
(9) Faculty of Law.
(10) Faculty of Commerce and Management.
(11) Faculty of Ayurvedic Medicine.
(12) Faculty of Medical and Dental Sciences.
(13) Such other Faculties as the Executive Council, on the recommendation of the Academic Council, may prescribe by the Statutes.

19. (1) Each Faculty shall consist of—

(i) Dean of the Faculty (Chairperson);

(ii) Chairmen of the Departments included in that Faculty.
(3) One Professor from each Department on the basis of seniority by rotation;

(4) One reader and one lecturer appointed to represent the University in the Departments included in the Faculty by rotation according to seniority;

(5) Two Principals of Women Colleges/Institutes admitted to the privileges of the University on the basis of seniority by rotation.

(3) Members nominated shall hold office for a period of two years:

Provided that the Executive Council, at the request of the Academic Council, may increase the number of members of a Faculty.

(4) Two-fifths of the members in each Faculty shall be nominated.

20. There shall be a Dean of each Faculty whose appointment shall be made by the Vice-Chancellor. The Dean shall be appointed in rotation on the basis of seniority amongst the Professors in the Faculty.

Provided that a Professor appointed as Dean, shall, subject to rotation, and all the Professors in the Faculty, have been appointed as Deans in order of their seniority.

Provided further that in case there is no Professor in the Faculty, the Dean shall be appointed from amongst the Readers in the concerned Departments.

(2) Suitable remuneration shall be attached to the office of the Dean.

(3) The Dean shall hold office for a term of three years.

(4) The Dean shall convene meetings of the Faculty and shall provide for their holding.

(4) The Dean shall be responsible for the co-ordination of teaching and the execution of the decisions of the Faculty.

(5) The Dean shall have the right to be present and to take part in decision at any meeting of committee of the Faculty.

21. Subject to the control of the Academic Council, the powers of the Faculty shall be:

(a) to co-ordinate teaching and research work of the University in the Departments assigned to the Faculty;

(b) to recommend to the Academic Council courses of studies and syllabi for different examinations after necessary reports from the Boards of Studies;

(c) to receive reports from the Department for the creation and abolition of posts and to forward them to the Academic Council with such recommendations as it may consider reasonable;
In cases where the Professor, the Chairperson of the Department or the Head of the Department has to resign or withdraw from the service due to any reason, the same shall be decided by the Vice-Chancellor in consultation with the Academic Council. If the Chairperson of the Department is not available, the Vice-Chancellor may appoint a person from the pool of eligible candidates on the recommendation of the Academic Council.

In case the Chairperson or a Professor of the Department is appointed as the Dean or any other senior position, the Chairperson of the Department shall be appointed as the Chairperson of the Department for a period of five years, subject to the approval of the Academic Council.

In case the Chairperson of the Department is appointed as Dean, the Chairperson of the Department shall be appointed as the Dean for a period of five years, subject to the approval of the Academic Council.

In case the Chairperson of the Department is appointed as Dean, the Chairperson of the Department shall be appointed as the Dean for a period of five years, subject to the approval of the Academic Council.

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In case the Chairperson of the Department is appointed as Dean, the Chairperson of the Department shall be appointed as the Dean for a period of five years, subject to the approval of the Academic Council.
All appointments to teaching posts shall be made by the Executive Council on the recommendation of the Selection Committee.

(2) Appointments to Group A posts (non-teaching/technical) shall be made by the Executive Council, on the recommendation of the Establishment Selection Committee.

(3) (i) Appointments to posts other than Group A shall be made by the Vice-Chancellor after complying with the due procedure laid down in the rules or orders.

(ii) Appointments on daily wages in respect of Group C and D employees shall be made by the Registrar after complying with the due procedure laid down in the rules or orders.

(4) Notwithstanding anything contained in clauses (1), (2) and (3) here, the Vice-Chancellor may, where he considers necessary, make an ad hoc appointment for a period not exceeding six months, if it is not possible or desirable to make a regular appointment. Where the appointing authority is the Executive Council, the decision taken by the Vice-Chancellor shall be referred to the Executive Council in its next meeting.

24. (1) A Selection Committee for any appointment of Professor/Reader/ lecturer specified below shall consist of—

(i) The Vice-Chancellor;
(ii) The Dean of the Faculty;
(iii) The Chairperson of the Department concerned, if he is a Professor.
(iv) The senior most Professor in the Department, except where otherwise decided by the Vice-Chancellor;
(v) Three persons not connected with the University, nominated by the Vice-Chancellor from a panel of names drawn up by the Academic Council on the basis of their special knowledge of, or interest in, the subject with which the person is concerned:

Provided that the Vice-Chancellor may add an ex officio to the panel in special circumstances and report the same to the Academic Council at its next meeting.
(2) The panel of names drawn up by the Academic Council in addition, if any, made there to by the Vice-Chancellor, as provided in the Statutes, shall be subject to approval of the Chancellor.

Provided that if one or more of the experts fails to turn up at the meeting of the Panel, the meeting shall not be invalided.

Provided further that the proceedings of the meeting of the Selection Committee shall not be invalided in case any of the ex-officio members of the Selection Committee fails to attend the meeting.

(3) The Vice-Chancellor shall preside over at the meetings of the Selection Committee and the Registrar shall act as its Secretary. The meeting of the Selection Committee shall be convened by, or under the directions of, the Vice-Chancellor.

(4) The Selection Committee shall consider and submit to the Executive Council the recommendations as to the appointment referred to in the Executive Council if unable to accept the recommendations made by the Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

25. The constitution of the Establishment Committee shall be determined by the Ordinances.

26. (1) The Academic Planning Board shall consist of:--

(a) the Vice-Chancellor;
(b) not more than seven persons of high standing in education who shall be appointed by the Chancellor on recommendations of the Vice-Chancellor for a term of years;
(c) the Registrar who shall be the Secretary to the Board.

(2) The recommendations of the Board shall be implemented by the executive authority of the University.

(3) It shall advise on the plans and development of the University, particularly in respect of the standards of education and research in the University.

27. Convocation of the University for conferring of degrees and purposes shall be held in such manner as may be laid down by the Executive Council from time to time, by means of an Ordinance.

Provided that every proposal to confer an honorary degree is subject to the confirmation of the Chancellor.

28. There shall be University Teaching Departments duly created by the Academic Council on the recommendation of the Vice-Chancellor and the faculties of the University.
29. The Departments of Studies shall be assigned to various Faculties by the Academic Council on recommendation of the Vice-Chancellor.

30. (1) Every Department included in a Faculty shall have two Boards, one for Undergraduate Studies and the other for Post-graduate Studies, respectively.

(2) The Board of Undergraduate Studies shall consist of—

(i) the Chairperson of the Department;

(ii) one Professor appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor, by rotation, according to seniority;

(iii) one reader and one lecturer appointed or recognized by the University in the Department, to be nominated by the Vice-Chancellor, by rotation, according to seniority;

(iv) six teachers (including principals) of undergraduate courses from the women colleges in the subject concerned, to be nominated by the Vice-Chancellor, by rotation, according to seniority, to be determined by the length of undergraduate teaching experience ensuring that there is not more than one such member from any one college;

Provided that no such teacher shall be nominated for two consecutive terms.

Provided further that a teacher who has been nominated as a member of the Faculty shall not be nominated under this sub-clause;

(v) two outside experts to be nominated by the Vice-Chancellor on the recommendation of the Chairperson of the Department.

Provided that the Executive Council at the request of the Academic Council may increase the number of members of a Board of Undergraduate Studies under sub-clause (iv) above.

(3) The Board of Post-graduate Studies and Research shall consist of—

(i) the Chairperson of the Department;

(ii) all the Professors appointed or recognized by the University in the Department;

(iii) two readers and two lecturers appointed or recognized by the University in the Department to be nominated by the Vice-Chancellor by rotation according to seniority;
(v) two teachers including the Heads of the Post-Graduate
Departments in women colleges, admitted to the privilege
of the University in the subject concerned with at least ten
years teaching experience, out of which five years shall be
as a Post-Graduate Degree teacher, to be nominated by the
Vice-Chancellor, by rotation according to seniority to be
determined by the tenure of Post-Graduate teaching
experience :

Provided that if the number of women colleges having
Post-Graduate Department is more than six, then one more
teacher of the subject concerned shall be nominated but not
more than one such member shall be from the same college.

(v) two outside experts to be nominated by the Vice-Chancellor,
on the recommendation of the Chairman of the Department.

Provided that the Executive Council at the request of
the Academic Council, may increase the number of members
of a Board of post-graduate Studies under sub-clause (v)
above.

(4) (i) The Board of under-graduate Studies shall recommend to
the Academic Council, through the Faculty concerned,
courses and syllabi of studies and textbooks for the various
subjects for under-graduate courses and the Board of post-
graduate Studies shall make such recommendations in
respect of the courses for Post-Graduate classes and Research
Degrees.

(ii) The Boards of Studies shall also make recommendations to
the Academic Council, regarding the appointments of paper
setters and examiners for the under-graduate or the post-
graduate courses, as the case may be.

(iii) The Board of Studies shall deal with any other matter that
may be referred to them by the Faculty. The Chairperson of
the Department shall be the Chairperson of the Board.
Members, other than ex-officio members, shall hold office
for a term of two years.

Provided that a person whose book or any other
publication is to be the subject of consideration before the
Board, shall not be attached to the Board.

Provided further that a person who, in one way or
other, is involved in publication of cheap notes, guide
help books shall not be eligible to be a member of a Board
of Studies.
31. A degree, diploma, certificate and other academic distinctions may be withdrawn by the University—

(a) if the candidate of the person concerned has been found in accordance with the manner laid down by the Ordinances;

(b) if the candidate has misbehaved at a convocation of the University; provided that the question whether a person has misbehaved in terms of this Statute shall be finally decided by the Vice-Chancellor; or

(c) when sufficient evidence is laid before the Academic Council showing that any person on whom a degree or diploma etc. was conferred by the University has been convicted of what is in their opinion a serious offence, the Academic Council may recommend to the Executive Council that such a degree or diploma be cancelled.

32. Approval, recognition to a teacher may be withdrawn by the University—

(a) if the teacher fails to perform duties in accordance with the manner laid down by the Ordinances;

(b) if sufficient evidence is laid before the Executive Council that the teacher has committed an act which in their opinion is a serious offence, the Executive Council may withdraw approval, recognition of the teacher.

33. The University shall provide for the benefits of its officers, teachers and other employees, gratuity, ex gratia grant etc., on the pattern of the government.

34. The number and value of fellowships, scholarships, medals and prizes to be awarded shall be determined by the Executive Council either on its own initiative or on the recommendations of the Academic Council or the Finance Committee.

35. (1) Notwithstanding anything contained in these Statutes, a person who is a member of any authority or body of the University in her capacity as a member of a particular authority or body or as a holder of particular appointment, shall hold office so long as she continues to be a member of that particular authority or body or as the holder of that particular appointment, as the case may be.

Provided that a teacher-member of any authority or body of the University who resigns her service or proceeds on leave for six months or more shall cease to be a member of the respective body and a sub-committee shall be appointed. If the period of her leave is less than six months, her membership shall be held in abeyance till her return or the expiry of the period of six months.
whichever is later. No substitute member shall be appointed or elected, where the membership is held in abeyance.

(2) If a member is on leave for a period of six months or more, he shall not be eligible for nomination or re-election for that particular vacancy. Such member, however, be eligible for nomination or election to a vacancy which may arise after his return from leave.

36. Notwithstanding anything contained in these Statutes or the Ordinances of the University, no person, who has been convicted of any offence involving moral turpitude or has been dismissed for misconduct from a Government or Semi-Government institution or from a University or an educational institution of any kind, shall be eligible to become, or to continue as a member of any authority of the University or of any committee appointed by the University. A person under suspension shall not be allowed to sit in any meeting of the above authorities or committees during the period of his suspension.

37. If a person is debarred by the Academic Council from any work of the University on account of any kind of malpractice on her part in connection with a University examination, such a person shall be disqualified to become, or to continue as a member of any body or authority of the University so long as her ban lasts.

38. (1) The officers, teachers and other employees of the University may exercise, subject to the control of the Vice-Chancellor and the superior offices concerned, such administrative and/or financial powers, as the Executive Council may delegate through Ordinances, Rules or Regulations or by resolution adopted by it.

(2) The Vice-Chancellor or the Registrar, with the approval of the Vice-Chancellor, may delegate to an officer, teacher or any other employee of the University such powers as he considers necessary which have been vested in them by the Statutes, Ordinances and Regulations.

M.S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 26th April, 2012

No. Leg. 16/2012.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th April, 2012, and is hereby published for general information:—

HARYANA ACT NO. 14 OF 2012

BHAGAT PHOOL SINGH MAHILA VISHWAAVIDYALAYA
KHANPUR KALAN (AMENDMENT) ACT, 2012

An

Act

Further to amend Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan Act, 2006.

Be it enacted by the Legislature of the State of Haryana in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Act, 2012. Short title.

2. For clause (j) of section 2 of Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan Act, 2006 (hereinafter called the principal Act), the following clause shall be substituted, namely :

"(j) "University teacher" means Professor, Associate Professor, Assistant Professor and such other person as may be appointed for imparting instruction or conducting research in the University or in any college or institution maintained by the University and is designated as teacher by the Ordinances."

3. For clause (f) of section 6 of the principal Act, the following clause shall be substituted, namely :

"(f) to institute principalship, professorship, associate professorship, assistant professorship and to create other posts of any description required by the university and to appoint persons to such posts;"

MANJIT SINGH,
Secretary to Government Haryana, Law and Legislative Department.
HARYANA GOVT. GAZ. (EXTRA.), OCT. 10, 2012

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 10th October, 2012

No. Leg.31/2012.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 14th September, 2012, and is hereby published for general information:—

HARYANA ACT NO. 26 OF 2012

BHAGAT PHOOL SINGH MAHILA VISHWAVIDYALAYA
KHANPUR KALAN (SECOND AMENDMENT) ACT, 2012.

AN

ACT

further to amend Bhagat Phool Singh Mahila Vishwavidyalaya

Be it enacted by the Legislature of the State of Haryana in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Second Amendment) Act, 2012. Short title.

2. After sub-section (2) of section 4 of Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan Act, 2006, the following sub-section shall be added, namely:— Amendment of section 4 of Haryana Act 31 of 2006.

“(3) The University shall not, itself or through franchise or agency, operate or open any off campus centre and study centre:

Provided further that if the University has well maintained post graduate regional centres with all the requisite infrastructure, the same shall continue to be administered by the University.”

Explanation.—For the purposes of this sub-section,—

(i) “off campus centre” means a centre of the University, by whatever name called, established by it outside the main campus, operated and maintained as its constituent unit,
having the University’s complement of facilities, faculty and staff; and

(ii) “study centre” means a centre, by whatever name called, established and maintained or recognized by the University for the purpose of advising, counselling or for rendering any other assistance required by the students in the context of distance education.”.

MANJIT SINGH,
Secretary to Government Haryana,
Law and Legislative Department.